

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI



(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/27/2017  
NAME OF THE PETITIONER(S) : MARY MATHEWS  
NAME OF THE RESPONDENT(S) : KALPAKA PLASTICS LTD + 3  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	PHILIP MATHEW	Counsel for the Petitioner	
2.	Dominic S. David For S. Muckundam P. Giridharan	Counsel for Respondents	

## **ORDER**

Counsels for both the parties are present. Counsel for the R2 filed a memo giving the details of the terms of settlement between the Petitioner and the Respondent for selling shares of the Petitioner to R2 for the consideration mentioned in the memo. The Petitioner filed his statement mentioning therein that on the basis of the settlement arrived between the Petitioner and the R2, the petition will be treated as withdrawn against other Respondents. In view of it, the Petition is **dismissed** to the extent of the other Respondents and rest of the petition is disposed of in terms of the Memo which shall form the part of this order. The file may be consigned to record after due completion.

**MEMBER (TECHNICAL)**

ghk

**MEMBER (JUDICIAL)**